

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400614

TRANSFERRED APPLICATION NO. 434/87

Shri Amanullah Khan Navaikhan Khan
63 Forest
Railway Lines
Chand nichowk
Solapur-413001

Applicant

v/s.

1. The Union of India
through Chief Secretary
Posts & Telegraphs Department
New Delhi
2. District Engineer (Telecom)
Latur Division at Sholapur
Sholapur

Respondents

Coram: Hon'ble Vice Chairman B C Gadgil
Hon'ble Member(A) J G Rajadhyaksha

TRIBUNAL'S ORDER
(Per: B C Gadgil, Vice Chairman)

Dated : 11.2.1988

In this case the applicant has sent a written communication dated 30.4.1987 stating that the matter may be disposed of as withdrawn. The Tribunal, after considering that communication, passed an order that a fresh notice be issued to the applicant returnable to-day, that if he wants to withdraw the application he may submit another application duly attested by his superior. However, the applicant has not responded to that notice. He is absent when the matter was called out. Under these circumstances there is no alternative but to dispose of the application as withdrawn as mentioned in communication dated 30.4.1987.

The application is disposed of as withdrawn. There would however be no orders as to costs.

(J G Rajadhyaksha)
Member(A)

B C Gadgil
(B C Gadgil)
Vice Chairman